

**Report with reference to order dated 13.03.2023 passed by the
Hon'ble National Green Tribunal (N.G.T.), Central Zone Bench,
Bhopal in Original Application No. 19/2023 (CZ), Devidas Khatri
V/s State of Rajasthan Ors.**

Reference:- Hon'ble National Green Tribunal (NGT) Central Zone Bench, Bhopal in Original Application No. 19/2023 (CZ), Devidas Khatri V/s State of Rajasthan Ors., passed the following order on 13.03.2023 :-

1. Issue raised in this application is operation of illegal mining without any environmental clearance and also within 10 kilometers of the National Park and Wildlife Sanctuary without requisite permission from Competent Authority/NBWL. It is further submitted that the Respondent no. 6 continued the illegal mining for more than 5 years and no action has been taken by the Rajasthan State Pollution Control Board for controlling of illegal mining OR calculation and realization of environmental compensation.

2. A substantial issue of environment has been raised.

3. Issue notice to the respondents, returnable weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. within four weeks. Respondents are directed to submit their reply within Six

4. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

i. Collector, Bundi, Rajasthan

ii. One representative of Chief Wildlife Warden.

- iii. One representative of Rajasthan Pollution Control Board.
5. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
6. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).
7. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

1. ACTION TAKEN IN COMPLIANCE OF PRESENT ORDER

A. CONSTITUTION OF JOINT COMMITTEE

Principal Chief Conservator of Forest & Chief Wildlife Warden, Rajasthan, Jaipur has nominated Deputy Conservator of Forest & Deputy Field Director, Ramgarh Vishdhari Tiger Reserve, Bundi as the Member of the Joint Inspection Committee vide letter No. F.8(11)/2023/विधि/मुवजीप्र /283 dated 10.04.2023. Copy of the letter is enclosed at **Annexure – 1**.

Member Secretary, Rajasthan State Pollution Control Board (RSPCB), Jaipur has nominated Regional Officer, RSPCB, Bundi as member of the Committee vide letter no. F.10 (494) RPCB/Legal/NGT/2023/1674 dated 04.04.2023. Copy of the letter is enclosed at **Annexure – 2**.

B. SCOPE OF SITE VISIT/INSPECTION

The scope of joint inspection was related to examine:-

- a. Whether illegal mining is being carried out in revenue land,
- b. Whether illegal mining is being carried out in the forest land,
and
- c. Substantial issue of environment.

C. STATUS FOUND DURING JOINT SITE VISIT

In compliance of the order dated 13.03.2023 passed by the Hon'ble National Green Tribunal, the committee jointly visited the mining lease – M. L. No. 01/92 of M/s ACC Limited (Lakheri Cement Works), Village Lakheri, Tehsil Indergarh, District Bundi (Rajasthan) on 21.04.2023. The committee was accompanied by representatives from M/s ACC Limited (Lakheri Cement Works).

Point wise details of factual status found as per observations of the Joint Committee and information collected from the Mines Department and at site are as under :-

- i. Environmental Clearance under the provisions of the Environmental Impact Assessment Notification, 1994 was granted to the project proponent for the mining lease having total area of 1516.88 Hectare and limestone production of 1.5 million TPA vide MoEF, Govt. of India order dated 26.12.2005. Copy enclosed at **Annexure – 3**.
- ii. A Notification was issued by the MoEF & CC on 06.04.2018 mentioning inter-alia –
“And whereas, in the view of the above, there would be two categories of cases related to mining projects under EIA Notification, 1994, namely:-
(a) mining projects, which were granted environmental

clearance under the EIA Notification, 1994, and also granted environmental clearance for expansion / modernisation / amendment under the EIA Notification, 2006; and

(b) mining projects, which were granted environmental clearance under the EIA Notification, 1994, and but not obtained environmental clearance for expansion / modernisation / amendment under the EIA Notification, 2006.

.....And whereas, all mining projects mentioned in clause (b) of fourth paragraph above are required to obtain environmental clearance under the EIA Notification, 2006, in pursuance of the aforesaid judgments of the Hon'ble Supreme Court;

And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for implementation of the aforesaid judgments of the Hon'ble Supreme Court as well as for the protecting and improving the quality of environment and abating the environmental pollution, that all projects mentioned in clause (b) of fourth paragraph above, be brought under the regulatory framework of the EIA Notification, 2006;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules in public interest, for implementation of the aforesaid judgments of the Hon'ble Supreme Court, that the project proponent in all such cases involving validity of the environmental clearance and expansion of mining projects vis-à-vis the base production, shall make application within six months from the date of issue of this notification in Form-1 as

given in Appendix-II of the EIA Notification, 2006, for grant of environmental clearance under the provisions of the EIA Notification, 2006, and all such applications shall be considered by the concerned Expert Appraisal Committee or the State Level Expert Appraisal Committee, as the case may be, who shall decide on the due diligence necessary including preparation of Environmental Impact Assessment Report and public consultation and the application shall be appraised accordingly for grant of environmental clearance.”

Copy of the Notification is enclosed at **Annexure – 4**.

- iii. Accordingly, the lessee applied for Environmental Clearance on 04.10.2018, i.e., within the specified period of six months from the date of issue of the aforesaid Notification. Copy of acknowledgement slip is enclosed at **Annexure – 5**.
- iv. Terms of Reference (ToR) were issued to the lessee vide MoEF & CC letter dated 28.06.2022. Copy enclosed at **Annexure – 6**. At present, matter for revalidation of Environmental Clearance under the Environment Impact Assessment Notification, 2006 is under consideration at the level of MoEF & CC.
- v. Conditional consent to operate has been granted by Rajasthan State Pollution Control Board with validity from 19.12.2022 to 31.12.2023. Copy enclosed at **Annexure – 7**.
- vi. Under section 38W(1) of the Rajasthan Wildlife Protection Act, 1972 of the Govt. of Rajasthan, Ranthambore Tiger Reserve was notified vide Notification dated 06.07.2012 and 409.88 Hectare forest land owned by M/s ACC Limited was declared as buffer area of Ranthambore Tiger Reserve. Copy

- enclosed at **Annexure – 8**.
- vii. Govt. of Rajasthan, vide order dated 26.05.2022 has denotified diverted forest land and attached mining area of total 436.35 Hectare from the buffer area of Ranthambore Tiger Reserve. Copy enclosed at **Annexure – 9**.
 - viii. Out of the total mining lease area of 1516.88 Hectare of M/s ACC Limited, 409.88 Hectare is diverted forest land while the remaining 1107 Hectare is revenue land.
 - ix. Mining activities were discontinued by the project proponent in the diverted forest land after buffer area of Ranthambore Tiger Reserve was notified. Till the date of inspection, no mining activities were being carried out in the forest land.
 - x. During inspection, it was observed that at present, the project proponent is carrying out mining activities at two sites, viz. P3 and Sakhoda, both of which are located in the non-forest area, but within the allotted lease area.
 - xi. Plantation was found carried out in the mining lease.
 - xii. As per report submitted by the Assistant Mining Engineer, Kota vide letter dated 25.04.2023, the lessee M/s ACC Limited is carrying out mining activities in the permitted area only and no illegal mining was found during inspection of the mining lease by the officials/ technicians of the Mines Department on 19.04.2023. Copy enclosed at **Annexure – 10**.

D. SUBSTANTIAL ISSUE OF ENVIRONMENT

Adequate plantation has been carried out by the project proponent in the mining lease and in the factory premises.

**E. CONCLUSION/ FINDINGS OF THE JOINT
COMMITTEE ON 21.04.2023**

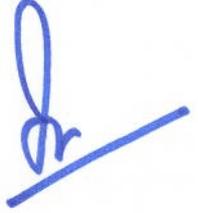
- a. During inspection, mining was found to be carried out within the mining lease area of M/s ACC Limited.
- b. Mining was not being carried out in forest land.
- c. Mining was being carried out in only that part of the mining lease which falls in non-forest land.



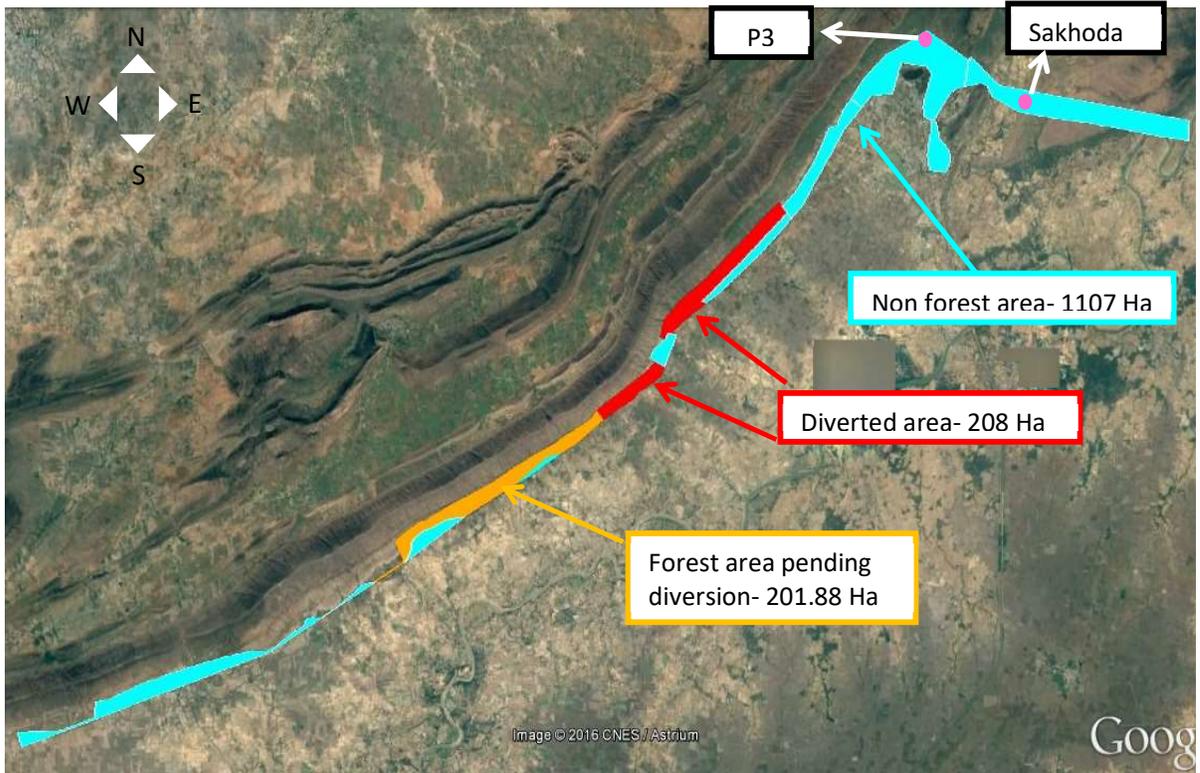
(Nidhi Khandelwal)
Regional Officer,
RSPCB, Bundi



(Sanjeev Sharma)
DCF & Dy. Field Director
Ramgarh Vishdhari Tiger Reserve
Bundi



(Dr. Ravindra Goswami)
District Collector, Bundi



Google map of Mining Lease of M/s ACC Limited showing forest and non-forest area and the points P3 and Sakhoda where mining is presently being carried out



Area P3 of the mining lease



Area Sakhoda of the mining lease



Area Sakhoda of the mining lease



Area Sakhoda of the mining lease

फोन नम्बर: 0141-2700151

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

ई-मेल: cwlw.raj@gmail.com

क्रमांक: एफ.8(11)/2023/विधि/मुवजीप्र/ 283
निमित्त,

दिनांक: 10/4/23

उप वन संरक्षक एवं उप क्षेत्र निदेशक,
रामगढ़ विषधारी बाघ परियोजना, बून्दी।विषय:- Hon'ble National Green Tribunal order dated 13.03.2023 in
Original application No. 19/2023 (CZ) Devidas Khatri Vs
State of Rajasthan & Ors.संदर्भ:- सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर का
पत्र क्रमांक NO. F10(494)/Legal/NGT/2023/1674-76 दिनांक
04.04.2023

महोदय,

विषयान्तर्गत लेख है कि राष्ट्रीय हरित प्राधिकरण के लंबित OA No. 19/2023 (CZ) Devidas Khatri Vs State of Rajasthan & Ors में आदेश दिनांक 13.03.2023 के द्वारा गठित संयुक्त समिति में मुख्य वन्यजीव प्रतिपालक के प्रतिनिधि के रूप में आपको मनोनित किया जाता है।

भवदीय,

(अरिन्दम तोमर)

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर
दिनांक:

क्रमांक: एफ.8(11)/2023/विधि/मुवजीप्र/

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. सदस्य सचिव, राजस्थान राज्य नियंत्रण मंडल, जयपुर को उनके पत्र के क्रम में सूचनार्थ प्रेषित है।
2. अति. प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
3. वन संरक्षक एवं क्षेत्र निदेशक, मुकन्दरा हिल्स टाईगर रिजर्व, कोटा।
4. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, बून्दी।

Signature valid

Digitally signed by Arindam Tomar
Designation / Principal Chief
Conservator Of Forest
Date: 2023.04.10 16:57:53 IST
Reason: Approved

RajKaj Ref No. : 3609793





Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.10 (494) RPCB/Legal/NGT/2023/ 1674-76

Date: 04-04-23.

Regional Officer,
Rajasthan State Pollution Control Board,
Bundi.

Sub: -Hon'ble National Green Tribunal order dated 13.03.2023 in Original application No. 19/2023(CZ) Devidas Khatri Vs State of Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT by order dated 13.03.2023 directed inert-alia as follow:-

"4. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. Collector, Bundi, Rajasthan**
- ii. One representative of Chief Wildlife Warden.**
- iii. One representative of Rajasthan Pollution Control Board.**

5. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

6. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).

7. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF"

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 13.03.2023. The Hon'ble NGT order dated 13.03.2023 is enclosed with this letter for ready reference.

Enclosed-As above

Yours sincerely,

(B. Praveen)
Member Secretary o/c

Copy to following for information and for compliance of Hon'ble NGT order dated 13.03.2023.

1. District Collector, Bundi, Rajasthan.
2. Chief Wildlife Warden, Department of Forest, Aranya Bhawan Jaipur, Rajasthan.

Member Secretary

o/c

No.J-11015/14/2003-IA.II (M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O. Complex, Lodi Road,
New Delhi – 110 003

Dated: 26th December 2005

To
Shri Durga Prasad,
Vice President,
Lakheri Cement Works,
M/s The Associated Cement Companies Ltd.,
P.O. Lakheri – 323603,
District Bundi, Rajasthan

Subject: Expansion of Lakheri Limestone Mine of M/s The Associated Cement Companies Ltd. at villages Lakheri-Chamavali, Taluka Indargarh, District Bundi, Rajasthan – Environmental clearance- reg.

Sir,

This has reference to your letter dated 24.03.2003 enclosing your application and subsequent letters dated 13.1.2005, 21.02.2005, 19.04.2005, 09.05.2005, 11.08.2005, and 03.10.2005 and letter of State Government No. Khawa/Kota/Manchitrakar/4041 dated 19.10.2005 on the above mentioned subject. The Ministry of Environment and Forests has examined the application. It has been noted that the proposal is for expansion in production of the existing **Lakheri Limestone Mine** over a total mining lease area of **1516.88 ha**, of which 184.73 ha is agricultural land, 409.88 ha is forest land, 269.22 ha is wasteland, 79.56 ha is grazing land, 188.21 ha is human habitation, 43.25 ha is road & rail, 191.93 ha is ACC factory & colony and 96.22 ha is mining area. There are no ecologically sensitive areas such as National Parks, Wildlife Sanctuaries or Biosphere Reserves within 10 km of the core zone. The Project does not fall in the Aravalli Hills. The project does not involve displacement of population. Of the total lease area, area to be excavated is 405 ha, 60.48 ha is for OB dumps, 2.10 ha is for mineral storage, 5.82 ha is for infrastructure, 71.57 ha is for roads, 24.94 ha is for railways, 133.44 ha is for green belt, 0.50 ha is for effluent treatment plant, 37.31 ha is for mineral separation plant and 707.82 ha is undisturbed area (barren land, water body, etc). Mining is Opencast by mechanised method and involves drilling & blasting. The project is for expansion in production of limestone from **0.54 million tonnes per annum (MTPA) to 1.5 MTPA**. The project does not involve mineral transportation outside the lease area as the entire mineral of 4500 TPD will be transported to the linked cement plant located within the ML. Present working depth of mine is 15 m below ground level (bgl). Ultimate working depth is 18m bgl. Water table is at 10m –24 m bgl. Mining will not intersected water table. Water requirement of 94 m³/day will be met from rain water collected in pits and from ground water (1 m³/d). An estimated 84,000 m³/month of OB is being generated. OB generated is stored in eighteen external OB dumps and OB generated is being backfilled (85%). IBM has approved Mining Plan on 03.06.2005. No Objection Certificate has been obtained from the State Pollution Control Board on 20.05.2003. Public Hearing was held on 17.04.2003. Life of the mine at the rated capacity is 18 years. Capital cost of the project is **Rs 1125 lakhs**.

2.0 The Ministry of Environment and Forests has further noted that the Hon'ble Supreme Court in its Order dated 08.04.2005 in Contempt Petition (C) No. W.P. 412/2004 in IA. No. 833 in W.P. No. 202/1995 – T.N.Godavarman Vs UOI & Ors., pending further directions, has restricted

any kind of mining in forest area. As the mining lease area has forestland for which only 100 a has been accorded approval for diversion, the Ministry of Environment and Forests hereby accords environmental clearance to the above mentioned **Lakheri Limestone mine of M/s The Associated Cement Companies Ltd.** for expansion in production to a maximum of **1.5 million TPA** involving lease area of **1516.88 ha** under the provisions of the Environmental Impact Assessment Notification, 1994 and subsequent amendments thereto subject to the aforesaid Order of the Hon'ble Supreme Court and subject to compliance of the terms and conditions mentioned below:

A. Specific Conditions

- (i) Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India in Contempt Petition (C) 412/2004 in I.A. No. 833 in W.P. (C) No. 202/1995.
- (ii) OB dumps should be stacked at earmarked dumpsites(s) and covered by plantation for slope stabilisation. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests on yearly basis.
- (iii) Check dams and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil and mineral dumps. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted and maintained.
Garland drain (size, gradient & length) and sump capacity should be designed keeping 50 % safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains.
- (iv) Drills should be wet operated or with dust extractors and secondary blasting should be avoided.
- (v) Blasting operation should be carried out only during daytime. Controlled blasting should be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
- (vi) Water sprinkling arrangements to control the fugitive dust generation from the haulage roads.
- (vii) Crusher should be operated with high efficiency bag filters, water sprinkling system should be provided to check fugitive emissions from crushing operations, haulage roads, transfer points, etc.
- (viii) A total of 193.92 ha of area shall be afforested which includes 133.44 ha of greenbelt and plantation over non-mineralised undisturbed areas, roads, peripheral areas along ML boundary and 60.48 ha of OB dumps. Plantation shall be developed with native species in consultation with local DFO/ Agriculture Department. Plantation should also be raised along the roads, OB and topsoil dump sites, along ML boundary etc. At least 2500 plant species/ha should be planted.
- (ix) A Progressive Mine Closure Plan shall be implemented and a total area of 87.88 ha shall be reclaimed by plantation and the balance 181.28 ha shall be converted into a water

reservoir. The higher benches of the void shall be terraced and plantation done to stabilise the slopes. Peripheral fencing shall be done along the excavated area.

- (x) No mining shall be carried out below groundwater.
- (xi) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.
- (xii) Consent to operate should be obtained from State Pollution Control Board before expanding mining activities.

B. General conditions

- (i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- (ii) No change in the calendar plan including excavation, quantum of mineral and waste should be made.
- (iii) Data on ambient air quality (RPM and SPM) in the study area should be regularly monitored and data thereon submitted once a year to the Ministry including its Regional office (CZ) at Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (iv) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading & unloading) should be provided and properly maintained.
- (v) Adequate measures should be taken for control of noise levels in the work environment and to maintain within prescribed limits.
- (vi) Industrial waste water, if any, should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time.
- (vii) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- (viii) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to this Ministry's Regional Office located at Lucknow (CZ).
- (ix) The Regional Office (CZ) of this Ministry located at Lucknow shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the office (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- (ix) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom and suggestion / representation has been received while processing the proposal.

- (x) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days and provide copies of the same to anyone requesting for the same.
- (xi) The project authorities should advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also be seen at web site of the Ministry of Environment & Forests at <http://envfor.nic.in>.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance.

5. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.



(DR.T.CHANDINI)
ADDITIONAL DIRECTOR

Copy to:

1. Secretary, Department of Environment & Forests, Govt. of Rajasthan, Jaipur.
2. Secretary, Mines & Geology Dept., Govt. Of Rajasthan, Udaipur.
3. Secretary, Department of Mines, Ministry of Coal & Mines, Shastri Bhawan, new Delhi.
4. Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office, Lucknow.
5. Chairman, Central Pollution Control Board Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar New Delhi - 110 032.
6. Chairman, Rajasthan Pollution Control Board, JAIPUR-400 001
7. Chairman, Central Ground Water Authority, Ministry of Water Resources, Jamnagar House, New Delhi.
8. The Controller General, Indian Bureau of Mines, 'Indira Bhawan', Civil Lines, NAGPUR-440001.
9. Chief Controller of Mines, Indian Bureau of Mines, Indira Bhawan, Civil Lines, Nagpur.
10. EI Division, Ministry of Environment and Forests, New Delhi.
11. District Collector, District Bundi, Government of Rajasthan.
12. Monitoring file.
13. Guard file.
14. Record file.



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1385]

नई दिल्ली, शुक्रवार, अप्रैल 6, 2018/चैत्र 16, 1940

No. 1385]

NEW DELHI, FRIDAY, APRIL 6, 2018/CHAITRA 16, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 6 अप्रैल, 2018

का.आ. 1530(अ).—माननीय उच्चतम न्यायालय ने कामन कॉज बनाम भारत संघ और अन्य के मामले में रिट याचिका (सिविल) सं. 2014 का 114, तारीख 2 अगस्त, 2017 के निर्णय द्वारा अन्य बातों के साथ यह निर्देश दिया है कि भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 60(अ) तारीख 27 जनवरी, 1994 (जिसे इसमें इसके पश्चात् ईआईए अधिसूचना, 1994 कहा गया है) के अधीन खनन परियोजनाओं को प्रदान किए गए पर्यावरण निर्वाधन की विधिमान्यता पांच वर्ष के लिए होगी और ईआईए अधिसूचना, 1994 के अधीन विस्तार पर विचार करने के लिए 1993-94 या उसके तुरंत पूर्व का वार्षिक उत्पादन आधार वर्ष होगा ;

और माननीय उच्चतम न्यायालय ने गोवा फाउंडेशन बनाम मैसर्स सीसा स्टेरेलाइट लिमिटेड और अन्य के मामले में विशेष अनुमति याचिका (सिविल) सं. 2015 का 32138 तारीख 7 फरवरी, 2018 में दिए गए निर्णय द्वारा यह दोहराया है कि ईआईए अधिसूचना, 1994 के अधीन खनन परियोजनाओं के लिए प्रदान किए गए पर्यावरण निर्वाधन की विधिमान्यता पांच वर्ष होगी ;

और माननीय उच्चतम न्यायालय ने तारीख 7 फरवरी, 2018 के अपने उपरोक्त निर्णय में यह कहा है कि भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् ईआईए अधिसूचना, 2006 कहा गया है) का पैरा 9 यह उपबंधित करता है कि पर्यावरण निर्वाधन 30 वर्षों की अधिकतम अवधि के अध्यक्षीन रहते हुए प्राक्कलित परियोजना जीवन के लिए विधिमान्य होगी ;

और उपरोक्त को ध्यान में रखते हुए, ईआईए अधिसूचना, 1994 के अधीन खनन परियोजनाओं से संबंधित मामलों की दो श्रेणियां होंगी, अर्थात् :-

(क) खनन परियोजनाएं, जिन्हें ईआईए अधिसूचना, 1994 के अधीन पर्यावरण निर्वाधन प्रदान किया गया था और ईआईए अधिसूचना, 2006 के अधीन विस्तार करने या आधुनिकीकरण या संशोधन करने के लिए भी पर्यावरण निर्वाधन प्रदान किया गया था ; और

(ख) खनन परियोजनाएं, जिन्हें ईआईए अधिसूचना, 1994 के अधीन पर्यावरण निर्वाधन प्रदान किया गया था और परंतु ईआईए अधिसूचना, 2006 के अधीन विस्तार करने या आधुनिकीकरण या संशोधन करने के लिए भी पर्यावरण निर्वाधन प्राप्त नहीं किया गया था।

और उपरोक्त तीसरे पैरा के अनुसार, उपरोक्त चौथे पैरा के खंड (क) में उल्लिखित परियोजनाएं पांच वर्ष के होते हुए पर्यावरण निर्वाधन की विधिमान्यता के शिथिलीकरण से ग्रस्त नहीं होगी ;

और उपरोक्त चौथे पैरा के खंड (क) में उल्लिखित परियोजनाएं आधार उत्पादन के मुकाबले विस्तार के शैथिलीय से ग्रसित नहीं होगी क्योंकि इन परियोजनाओं को ईआईए अधिसूचना, 2006 के अधीन पहले से ही अंकित किया गया था और पर्यावरण निर्वाधन प्रदान किया गया था ;

और उपरोक्त चौथे पैरा के खंड (ख) में उल्लिखित सभी खनन परियोजनाओं से माननीय उच्चतम न्यायालय के उपरोक्त निर्णय के अनुसरण में ईआईए अधिसूचना, 2006 के अधीन पर्यावरण निर्वाधन प्राप्त करना अपेक्षित है ;

और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय माननीय उच्चतम न्यायालय के उपरोक्त निर्णय के कार्यान्वयन के लिए साथ ही साथ पर्यावरण की सुरक्षा और उसकी गुणवत्ता में सुधार के लिए तथा पर्यावरण प्रदूषण को समाप्त करने के लिए यह आवश्यक समझता है कि उपरोक्त चौथे पैरा के खंड (ख) में उल्लिखित सभी परियोजनाओं को ईआईए अधिसूचना, 2006 के विनियामक ढांचे के अधीन लाया जाए,

अतः अब केंद्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा को छोड़ने के पश्चात् उच्चतम न्यायालय के उपरोक्त निर्णयों के कार्यान्वयन के लिए यह निदेश देती है कि पर्यावरण निर्वाधन की विधिमान्यता और आधार उत्पादन के मुकाबले परियोजनाओं के विस्तार को अंतर्बलित करने वाले ऐसे मामलों में परियोजना प्रस्तावक ईआईए अधिसूचना, 2006 के उपबंधों के अधीन पर्यावरण निर्वाधन प्रदान करने के लिए, ईआईए अधिसूचना, 2006 के परिशिष्ट-2 में दिए गए प्ररूप 1 में इस अधिसूचना के जारी किए जाने की तारीख से छह मास के भीतर आवेदन करेगा, और ऐसे सभी आवेदनों पर, यथास्थिति, संबद्ध विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति द्वारा विचार किया जाएगा, जो आवश्यक सम्यक् तत्परता पर, जिसके अंतर्गत पर्यावरण समाघात निर्धारण रिपोर्ट को तैयार करना और लोक परामर्श भी है, पर विनिश्चय करेंगे और आवेदन तदनुसार पर्यावरण निर्वाधन प्रदान करने के लिए अंकित किया जाएगा।

[फा.सं. एल-11011/69/2014-आई. II (एम)]

ज्ञानेश भारती, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th April, 2018

S. O. 1530(E).—Whereas, the Hon'ble Supreme Court, vide judgment dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors., *inter-alia*, has directed that the validity of the environmental clearance granted for mining projects under the notification number S.O. 60(E), dated the 27th January, 1994 (hereinafter referred to as the EIA Notification, 1994) of the Government of India in the erstwhile Ministry of Environment and Forests shall be five years, and for considering expansion under the EIA Notification, 1994, the annual production of 1993-94 or immediately preceding year shall be the base year;

And whereas, the Hon'ble Supreme Court vide judgment dated the 7th February, 2018 in Special Leave to Appeal (Civil) No. 32138 of 2015 in the matter of Goa Foundation versus M/s Sesa Sterlite Ltd., & Ors. has reiterated that the validity of the environmental clearance for mining projects granted under the EIA Notification, 1994 shall be five years;

And whereas, the Hon'ble Supreme Court in its aforesaid judgment dated the 7th February, 2018 has held that para 9 of the notification number S.O. 1533 (E), dated the 14th September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests (hereinafter referred to as the EIA Notification, 2006), provides that the environmental clearance would be valid for the estimated project life subject to a maximum of 30 years;

And whereas, in the view of the above, there would be two categories of cases related to mining projects under EIA Notification, 1994, namely: -

- (a) mining projects, which were granted environmental clearance under the EIA Notification, 1994, and also granted environmental clearance for expansion / modernisation / amendment under the EIA Notification, 2006; and
- (b) mining projects, which were granted environmental clearance under the EIA Notification, 1994, and but not obtained environmental clearance for expansion / modernisation / amendment under the EIA Notification, 2006.

And whereas, as per third paragraph above, the projects mentioned in clause (a) of fourth paragraph above do not suffer from the infirmity of validity of environmental clearance being five years;

And whereas, the projects mentioned in clause (a) of fourth paragraph above, do not suffer from the infirmity of expansion vis-à-vis the base production as these projects were already appraised and granted environmental clearance under the EIA Notification, 2006;

And whereas, all mining projects mentioned in clause (b) of fourth paragraph above are required to obtain environmental clearance under the EIA Notification, 2006, in pursuance of the aforesaid judgments of the Hon'ble Supreme Court;

And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for implementation of the aforesaid judgments of the Hon'ble Supreme Court as well as for the protecting and improving the quality of environment and abating the environmental pollution, that all projects mentioned in clause (b) of fourth paragraph above, be brought under the regulatory framework of the EIA Notification, 2006;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules in public interest, for implementation of the aforesaid judgments of the Hon'ble Supreme Court, that the project proponent in all such cases involving validity of the environmental clearance and expansion of mining projects vis-à-vis the base production, shall make application within six months from the date of issue of this notification in Form-1 as given in Appendix-II of the EIA Notification, 2006, for grant of environmental clearance under the provisions of the EIA Notification, 2006, and all such applications shall be considered by the concerned Expert Appraisal Committee or the State Level Expert Appraisal Committee, as the case may be, who shall decide on the due diligence necessary including preparation of Environmental Impact Assessment Report and public consultation and the application shall be appraised accordingly for grant of environmental clearance.

[F.No. L-11011/69/2014-IA.II(M)]

GYANESH BHARTI, Jt. Secy.

RAKESH
SUKUL

Digitally signed by RAKESH
SUKUL
Date: 2018.04.11 17:31:01
+05'30'

Rajesh Kumar NAYMA <rajesh.nayma@acclimited.com>

Acknowledgement Slip for TOR application

4 messages

monitoring-ec@nic.in <monitoring-ec@nic.in>

Thu, Oct 4, 2018 at 3:18 PM

To: rb.lal@nic.in, rajesh.nayma@acclimited.com

Cc: amit.vashishtha@nic.in, m.knight@gov.in, monitoring-ec@nic.in, rupesh.pal@nic.in, ramesh.anguluri@gov.in

Acknowledgement Slip for TOR

This is to acknowledge that the proposal has been successfully uploaded on the portal of the Ministry. The proposal shall be examined in the Ministry to ensure that required information has been submitted. An email will be sent for seeking additional information, if any, within 5 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

- 1. Proposal No.** : IA/RJ/MIN/81291/2018
- 2. Category of the Proposal** : Non-Coal Mining
- 3. Project/Activity applied for** : 1(a) Mining of minerals
Lakheri Limestone Mine (Area: 1516.88 ha.)
with Limestone Production Capacity of 1.5
Million TPA and waste / topsoil 11.25 Lakhs
CuM per annum (Maximum) with existing
Wobbler & screening plant of 400 TPH At
Villages Gendoli Kala, Gendoli Khurdh, Pholai,
- 4. Name of the proposal** : Gutha, Mahuwa, Dangaheri, Budel, Kankra,
Chamavali, Uttarana, Lakheri, Sakhoda,
Nayagaon & Papadi, Tehsil: Indergarh, District:
Bundi, Rajasthan. – reg revalidation of EC
under EIA Notification 2006 as per MoEF&CC
Notification SO1530(E) dated
- 5. Date of submission for TOR** : 04 Oct 2018
- 6. Name of the Project proponent along with contact details**
 - a) Name of the proponent** : ACC LIMITED
 - b) Mobile No.** : 7763513564
 - c) State** : Rajasthan
 - d) District** : Bundi
 - e) Pincode** : 323603

Rajesh Kumar NAYMA <rajesh.nayma@acclimited.com>

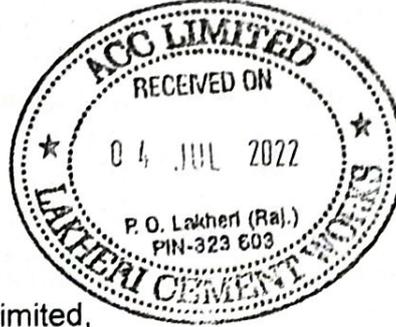
Thu, Oct 4, 2018 at 3:25 PM

To: Sunil DESHMUKH <sunil.deshmukh@acclimited.com>

Thanks and Warm Regards... 

Rajesh Kumar Nayma
Manager-Environment
Lakheri Cement Works
ACC Limited

J-11015/167/2018-IA.II (M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division



Prithvi Wing, 2nd Floor
 Indira Paryavaran Bhavan
 JorBagh Road, Aliganj
 New Delhi-110 003
 Date:28th June, 2022

To,

M/s ACC Limited
 Lakheri Cement Works, ACC Limited,
 P.O. Lakheri, DistrictBundi,
 Rajasthan - 323603

Sub: Terms of Reference (ToR) under the provision of Notification S.O. 1530 (E) dated 06.04.2018 for Lakheri Limestone Mine of M/s ACC Limited in the mine lease area 1516.88 ha with production capacity of 1.5 MTPA and waste / topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH located at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon&Papadi, TehsilIndergarh, District Bundi, Rajasthan - reg.

Sir,

This has reference to proposal no.IA/RJ/MIN/275163/2022for Terms of Reference under the provision of Notification S.O. 1530 (E) dated 06.04.2018 for Lakheri Limestone Mine of M/s ACC Limited in the mine lease area 1516.88 ha. The proposal is for Limestone production capacity of 1.5 MTPA and waste / topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH. The mine lease area is located at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon&Papadi, Tehsil Indergarh, District Bundi, Rajasthan.

2. Project details:

Location	Latitudes	25°31'54.6" to 25°39'39" N
	Longitudes	75°56'46.4" to 76°15'27.2" E
	SOI Topo sheet No.	45 O/14 & 54 C/2
Company Name	M/s. ACC Ltd.	
Accredited Consultant and certificate no.	J.M. EnviroNetPvt. Ltd. Accredited EIA Consultant by NABET (QCI) Certificate No: NABET/EIA/2023/RA 0186, dated 17.12.2020 & valid up to 07.02.2023	
KML file	Submitted	
Seismic zone	Zone II as per IS:1893 (Part -1 :2016)	

3. Category details:

Category of the project	Category "A", Project or Activity 1(a)(3) for Mining of Mineral.
Provisions	EIA Notification dated 14 th September, 2006
Mining lease Area	1516.88 ha

4. Previous Environmental Clearance details:

Previous EC	J.11015/14/2003-IA.II(M) dated 26 th December, 2005 under EIA Notification 1994.
Production capacity	Limestone 1.5 million TPA
Soil	Waste / topsoil 2.137 million TPA
Waste	
Total Excavation	3.637 Million TPA
Crusher	Existing wobbler & screening plant of 400 TPH
Earlier EAC meetings	38 th EAC meeting held on 15.11.2018 20 th EAC meeting held on 21.08.2020 26 th EAC meeting held on 13.01.2021

5. Previous EAC meeting details:

- The proposal was considered for ToR in 38th EAC Meeting held on 15.11.2018 wherein the proposal was deferred due to few shortcomings. Additional Details sought by MoEFCC on 09.01.2019 and reply of ADS was submitted on 16.03.2020. The proposal was again considered in 20th EAC held during 19-21 August, 2020 wherein the committee deferred the proposal as the forest area of 409.88 ha was falling under buffer zone of Ranthambore Tiger Reserve (RTR). The NBWL approved the de-notification of this area in its 45th standing committee meeting held on 04.09.2017. However, de-notification was not published/issued by the Ministry. Additional Details were sought by MoEFCC on 30.08.2020 and 05.09.2020 for which reply was submitted by the project proponent on 11.09.2020 and 06.10.2020 respectively.
- The proposal was again considered in 26th EAC meeting held during 11 -13th January, 2021. After detailed deliberation, the committee noted that the forest area of 409.88 ha falls under buffer zone of Ranthambore Tiger Reserve (RTR). The matter was examined in the Ministry and the Wildlife Division/NTCA. The Ministry sent a letter to the Forest department, Govt of Rajasthan requesting to furnish the action taken report on the recommendations of standing Committee of NBWL for further decision by the Ministry on the instant case. ATR/De-notification order awaited from State Government. Therefore, the committee returned the proposal in present form and was of the view to consider the proposal after receipt of ATR/de-notification order from the State Government of Rajasthan.
- Rajasthan State Government issued de-notification P1 (63)Van/2017 dated 26.05.2022 for identification of forest area of 436.35 ha including the 409.88 ha area land of M/s ACC Limited from buffer zone of Ranthambore Tiger Reserve (RTR).

6. Lease Details:

As submitted by the project proponent, following are the mine lease details:	
Mine lease details	<ul style="list-style-type: none"> The mining lease was originally granted by State Govt in 1913 for a period of 30 years for limestone. First Renewal was granted on 28.07.1943 for 30 Years w.e.f. 01.08.1943 for Limestone Second renewal was for 20 years w.e.f. 01.08.1973 and after 01.08.1993 it was under deemed renewal upto 31.07.2013.
Validity of mine lease	As per Section 8A (5) of MMDR (Amendment) 2015, Lease period of Mining leases used for captive purpose has been extended upto 31.03.2030 vide order dated 18.02.2015.
Additional information	Lakheri Limestone is having 1516.88 ha area (Lease no. is 4/1972). Out of 1516.88-hectare area, 1107 hectare is non-forest and 409.88 ha is Forest land. Out of 409.88 hectare forest land, 108 hectare was diverted in the year of 1998 and 100 hectare was diverted in the year of 2006. For the balance 201.88 hectare area, ACC Limited applied for the diversion in the year of 2012.

7. Mining plan details:

Mining Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	584(4)(3)(1886)/2021-RCM-Ajmer dated 28.12.2021
	Date	28.12.2021
	Validity	2022-23 to 2024-25
Mining Parameter	Quantitative Description	
Bench Height	6 - 9 m	
Bench Width	15 - 20 m	
Method of Mining	Fully Mechanized Opencast Method	
Individual bench slope	80°	
Overall pit slope	45°	
RoM output size	500mm to 800mm size	
Life of mine	9 years based on current mining plan (Life of mine will be increased after further exploration)	
Transportation details	Part of the Limestone raised is being transported to wobbler along with screen / Crusher (Crusher is situated inside the Cement plant boundary); Wobbler & Screening plant is installed & having 400 TPH capacity within the lease area. Process involves Screening & Wobbler activities. Wobbled & screened material/raised limestone is transported to the crusher (situated in cement plant) by Rail/Road/OLBC. Crushed limestone will be supplied to the Cement plant by covered conveyor belt after crusher.	
Dumpers capacity	40 to 50 Tonne	

Drilling/Blasting	Drilling Parameter		
	S. No.	Particular	Details
	1	Height of the bench	9.0 m
	2	Sub grade drilling	0.5 m
	3	Length of stemming column	2.5 m
	4	Length of ANFO Column	3.5 m
	5	Spacing	4.0 m
	6	Burden	3.0 m
	7	Type of Booster	Primer
	8	Type of drill holes	Vertical Holes with 115 mm diameter each
Blasting Parameter			
S. No.	Particular	Details	
1	Spacing	4.0 m	
2	Burden	3.0 m	
	Depth of Hole	9.5 m	
3	Charge per delay	40 –45 kg	
4	Powder Factor (T/kg)	8 tonnes per kg	

8. Land Area Breakup

Private land	645.87
Government land	871.01
Total Mining lease area (MLA)	1516.88 ha
Forest land	409.88 ha
Additional information	Out of 409.88 ha forest land, 108 ha is diverted in the year of 1998 and 100 ha is diverted in the year of 2006. For the balance 201.88 ha area, the project proponent have applied for the diversion in the year of 2012.

9. Nearest village / town/ highway/railway station / water bodies

Particulars	Villages	Directions
Nearest Village	Lease area falls in revenue villages of Gutha, Gendoli Kala, GendoliKhurdh, Sakhoda, Lakheri, Pholai, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Nayagaon&Papadi in which Villages Gutha, Gendoli Kala, GendoliKhurdh, Sakhoda,Kankara , Chamaoli, utrana, BudelLakheri are located within the lease area	
Nearest Town/ City	Kota	~ 42 km in SSW direction
Nearest Highway	SH-29	Passing through the lease area
Nearest Railway Station	Lakheri	~ 4.5 km in East direction
Water Bodies	<ul style="list-style-type: none"> ➤ KuralNadi ➤ Chambal River ➤ Mez River 	<ul style="list-style-type: none"> ➤ (~4.5 km in SW direction) ➤ (~3.5 km in East direction) ➤ (Passing through within lease)

		area)
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10. Water requirement:

Total water requirement	120KLD	Fresh water	120 KLD
		Treated water	0
Source	Mine sump and Ground water		
Permission	CGWA/NOC/MIN/ORIG/2021/13631 dated 3/11/2021		

11. Presence of Environmentally Sensitive areas in the study area:

Forest Land/Protected Area/Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter/Remarks
Forest Land	Yes	Out of total mining lease area of 1516.88 ha, 409.88 ha forest land is involved in mining lease area. Out of 409.88 ha Forest area, Forest Clearance for 108 ha is obtained on 07-04-1998. Out of the 409.88 ha of forest area, FC obtained on 13-11-2006 for another 100 ha. Application for FC for balance of 201.88 ha submitted in 2012. According to the current statutory requirement, the project proponent has stated that they have paid the NPV for the entire forest area of 409.88 ha and general approval has obtained. ACC Lakheri has obtained the de-notification of above 409.88 Ha on 26.05.2022.
National Park	Yes	There are 2 nos of Sanctuaries, one is "Ramgarh Sanctuary" which is 2.65 Km away and another is "National Ghariyal sanctuary" which is 2.5 Km away. The project proponent has stated that they had been granted permission by the MoEF&CC vide minutes of the 31 st standing committee meeting of NBWL held on 12 th -13 th August 2014. The copy of the letter is still awaited.
Wildlife Sanctuary & Forest	Yes	
Eco Sensitive Zone (ESZ)	Yes	

12. Status of CTE/CTO:

- CTE has been obtained from RSPCB vide letter no F-12(6-14) RPCB/Gr.I/6657 dated 30.12.2005 for production capacity of 1.5 million TPA.
- CTO has been obtained from RSPCB vide order no. F(Mines)/Bundi(Bundi)/1(1)2009-2010/336-340 dated 14.05.2015.

13. Green belt/plantation details:

Proposed area for green belt/plantation	85 ha
Budget for green plan & plantation	Around 3 Crore

till the end of life of mine	
Additional information	Total area 122.96 covered under green belt & plantation
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	17.10

14. Court case details:

Court Case	No court case is pending against the project
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15. Affidavit/Undertaking details:

Affidavit dated 04.06.2022	Company has submitted an Affidavit to MoEF&CC in accordance with the statutory requirement & judgment of Hon'ble Supreme Court dated 2nd August 2017 in writ Petition (civil) No. 114 of 2014 in the matter of common cause versus Union of India & Ores.
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16. Previous EC compliance and production details:

Particulars	Letter no. and date
Certified EC compliance report	PP submitted that the Certified EC compliance report will be submitted with EIA/EMP Report.
Certified production past	Authenticated year wise production details since year 1987 has been obtained from office of the Mining Officer, District Kota vide letter dated 13.11.2018 and vide letter dated 08.01.2020.

17. Details of EMP:

Activities	Capital Cost (Rs. In Lakhs)	Recurring (Rs. In Lakhs/Annum)
One CAAQMS	50	10
Permanent Water sprinkling system on haul road	50	10
Water tanked with atomized sprinkling system(15 KL)	50	15
Garland drain/ silt arrester at foot of active dumps	30	5
Green belt development in around working pit including 7.5 meter barrier and fencing	20	15
Environment Monitoring from approved third party	-	10
Total	200	65

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18. Details of project cost and employment:

Particulars	Budget
Capital Cost for Environment Protection	2 Crore
Recurring Cost for EMP	Rs. 65 Lakhs/annum
Project Cost	Rs 61.90 Crores /-
Employment	91 persons

19. Observation and Recommendation of the Committee:

The proposal was considered in the 52nd EAC meeting held during 14th -15th June, 2022. After the detailed presentation given by the project proponent and the consultant, the Committee noted that the proposal was earlier considered for ToR on 15.11.2018 wherein the proposal was deferred due to few shortcomings and during 19-21 August, 2020 wherein the committee deferred the proposal as the forest area of 409.88 ha was falling under buffer zone of Ranthambore Tiger Reserve (RTR) for which NBWL had approved de-notification in its 45th standing committee meeting held on 04.09.2017. However, the de-notification was not published then. The proposal was again considered in during 11 -13th January, 2021 wherein the matter was examined in the Ministry and the Wildlife Division/NTCA. The ministry sent a letter to the Forest Department, Govt of Rajasthan requesting to furnish the action taken report on the recommendations of standing Committee of NBWL for further decision by the Ministry on the instant case.

Further, Rajasthan State Government has issued de-notification P1 (63)Van/2017 dated 26.05.2022 for identification of forest area of 436.35 ha including the 409.88 ha area land of M/s ACC Limited from buffer zone of Ranthambhore Tiger Reserve (RTR).

The project proponent during the meeting presented and same sent by email dated 14.06.2022 assuring that the khasra/plot no. of Rajasthan Govt. de-notification dated 26th May, 2022 of 436.35 Ha. area is completely matching with M/s ACC area i.e 409.88 Ha.

After detailed deliberations, the Committee recommended the proposal for Terms of Reference (ToR) under the provision of Notification S.O. 1530 (E) dated 06.04.2018 for Lakheri Limestone Mine of M/s ACC Limited in the mine lease area 1516.88 ha with production capacity of 1.5 MTPA and waste / topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH located at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon&Papadi, Tehsilndergarh, District Bundi, Rajasthan with subject to the certain specific condition in addition to the general conditions of non-coal mining projects.

20. The Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and accepted the recommendation of 52nd EAC meeting held during 14th -15th June, 2022 for Terms of Reference (ToR) under the provision of Notification S.O. 1530 (E) dated 06.04.2018 for Lakheri Limestone Mine of M/s ACC Limited in the mine lease

area 1516.88 ha with production capacity of 1.5 MTPA and waste / topsoil 11.25 Lak CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH located at Villages Gendoli Kala, Gendoli Khurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon & Papadi, Tehsil Indergarh, District Bundi, Rajasthan with the following specific conditions and standard Terms of References for undertaking detailed EIA study:

A. Specific Terms of References

- i. The Public Hearing had already been conducted on 07.04.2003 for the same scope and at present there is no change in scope. Therefore, as per Ministry's O.M. dated 16.02.2021, the project proponent shall carry out public consultation instead of public hearing and shall address the concerns of the public in the EIA/EMP report. The project proponent shall submit a detailed note on the public concerns raised in the earlier Public Hearing and if any non-compliance, submit the reason for the same during the appraisal for Environmental Clearance.
- ii. The project proponent must validate the EMP and if the concerns of the public are not totally addressed in the EMP, accordingly a budget provision must be made and incorporate in the fresh EIA/EMP report.
- iii. The Project Proponent shall install the Continuous Ambient Air Quality Monitoring Stations in such numbers as per the scientific study and in consultation with CPCB.
- iv. The project proponent shall monitor water quality with specific reference to Langelier Saturation Index to assess the impact of calcium carbonate on water quality.
- v. The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution by considering all the mining activities.
- vi. The Project Proponent shall carry out the gap plantation with 10 ft tall seedlings within one year in such a way that the density of the plantation should be uniform and the survival rate should not be less than 95%. Local species should be planted after consultation with local forest officer and as per CPCB/SPCB guidelines. The Project Proponent shall implement the practice of drip irrigation for plantation.
- vii. The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly.
- viii. * The Project Proponent should explore the possibility for shifting to clean energy using electric equipment for cleaner production options to reduce the emission generated from various machineries.
- ix. The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers.
- x. The Project Proponent shall upload the Affidavit in form 2 as per Ministry's O.M No 3-50/2017-IA.II(M) dated 30.05.2018 on PARIVESH portal.

- xi. Since there are two Sanctuaries (Ramgarh Sanctuary and National Ghariyal Sanctuary), the project proponent needs to submit the copy of NBWL clearance.
- xii. Through KML file, it is observed that mining activities have been taken place outside the mine lease area. The project proponent needs to submit the letter stating the exact status for the same duly certified by the DMG.
- xiii. The project proponent needs to submit the chronology of mine lease along with their copy.
- xiv. The project proponent needs to submit the copy of NPV paid for the entire forest area of 409.88 ha.

B. Standard ToR for Mining Project:

I. Project Details

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
- 2) A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of Lol granted by State Government to be submitted. PP should ensure that Lol is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.
- 5) Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.
- 6) The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.
- 7) All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 8) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area,

existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.

- 9) The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.
- 10) In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identify grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.
- 11) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 12) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 13) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 14) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 15) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 16) Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.

II. Forest

- 17) PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.
- 18) Status of forestry clearance for the broken-up area and virgin forestland involved in

the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.

- 19) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 20) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.

III. Court Matters

- 21) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

IV. Land Environment

- 22) PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.
- 23) The study area will comprise of 10km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 24) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 25) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.

V. Wildlife

- 26) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 27) A detailed biological study of the study area [core zone and buffer zone] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. PP shall submit list of Schedule-1 species present in core and buffer zone duly authenticated by CWLW. In case of any Scheduled-I fauna found in the study area,

the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest/Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.

- 28) PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.

VI. Baseline Environment:

- 29) One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season); December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 30) Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The windrose showing pre-dominant wind direction may also be indicated on the map.
- 31) The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.

VII. Water Environment

- 32) The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.

- 33) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.

VIII. Hydro Geology

- 34) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be.
- 35) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
- 36) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working bench will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.

IX. Transportation

- 37) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.

X. Land Acquisition and R&R

- 38) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 39) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need-based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

XI. Socio-Economic Environment

- 40) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 41) Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 42) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 43) Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.

XII. Environmental Monitoring and Management

- 44) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided.
- 45) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.

XIII. Critically Polluted Areas, Aravali & CRZ

- 46) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
- 47) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).

XIV. Risk Assessment & Disaster Management

- 48) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 49) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 50) A Disaster Management Plan shall be prepared and included in the EIA/EMP Report.

XV. Miscellaneous

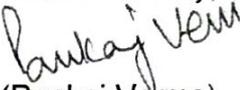
- 51) The general points are also to be followed: -
 - a) All documents to be properly referenced with index and continuous page numbering.
 - b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - d) Where the documents provided are in a language other than English, an English translation should be provided.
 - e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - h) As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.

21. The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area

22. The prescribed TOR would be valid for a period of four years for submission of the EIA/EMP report, as per the notification S.O 751 (E) dated 17.02.2020. The instant TOR is valid up to four years from the date of issuance of TOR.

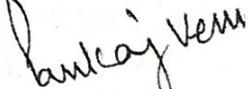
23. The Project Proponent should submit the EIA/EMP report as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006 after incorporating the details of public hearing conducted and covering the above-mentioned issues, to take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

24. This issues with the approval of the Competent Authority.

Yours faithfully,

(Pankaj Verma)
Scientist E

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
2. The Secretary, Department of Mines & Geology, Government of Rajasthan, Secretariat, Jaipur.
3. The Secretary, Department of Environment, Government of Rajasthan, Secretariat, Jaipur.
4. The Secretary, Department of Forests, Government of Rajasthan, Secretariat, Jaipur.
5. The Chief Wildlife Warden, Government of Rajasthan, Jaipur.
6. The Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, A-209&218, AranyaBhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur – 304002, Rajasthan.
7. The Chairman, Central Pollution Control Board, PariveshBhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
8. The Member Secretary, Central Ground Water Authority, 18/11, Jam Nagar House, Man Singh Road, New Delhi-110011.
9. The Chairman, Rajasthan State Pollution Control Board, Jaipur, Rajasthan.
10. The Controller General, Indian Bureau of Mines, Indira Bhawan, Civil Lines, Nagpur- 440 001.
11. The District Collector, Bundi
12. Guard File.
13. PARIVESH.


(Pankaj Verma)
Scientist E

Head Office (Mines)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Bundi(Bundi)/1(1)/2009-2010/4954-4958

Order No 2022-2023/Mines/10677

Date: 19/12/2022

Unit Id : 5,605

M/s ACC Limited (Lakheri Cement Works) Lime Stone Mine

P.O. Lakheri,

District :Bundi- 323 603.

E-Mail : manishkumar.upadhyay@adani.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for your **Major Mineral** Mine at near Village-Lakheri, Tehsil-Bundi, District- Bundi (M.L.No-01/92).

Ref: (i) Your applications dated 23/11/2022
(ii) Received on 23/11/2022

Sir,

In view of the details submitted vide your above referred applications/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. ACC Limited (Lakheri Cement Works) Lime Stone Mine**, a Mine of **Major Mineral** having **M.L.No.- 01/92** in an area **measuring 1516.8800 Hectares** at/near Village-Lakheri ,Tehsil-Bundi,District-Bundi.
- 2 That this consent is valid for a period from **19/12/2022** to **31/12/2023**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 LIME STONE	1500000.0000 TONNES / ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Khem Chand
Gupta
Date: 2022.12.19 17:15:42 IST
Reason: Self Attested
Location:





Head Office (Mines)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Bundi(Bundi)/1(1)/2009-2010/4954-4958

Order No 2022-2023/Mines/10677

Date: 19/12/2022

Unit Id : 5,605

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-01/92** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by MoEF dated 26/12/2005 are strictly complied with.
- 8 That the lessee shall submit Environmental Clearance under the EIA Notification dated 14.09.2006 latest by 31.12.2023, failing which bank guarantee of 5,00,00,000/- (As BG No. - 560GT0223500006, Date-17.12.2022, valid up to 31.03.2024) shall be forfeited without any further notice.
- 9 That this consent is valid for production of Limestone @ 1500000 Tonnes per Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate
- 10 That the lessee shall submit monitoring report of Ambient Air Quality within the lease area, once in 3 months.
- 11 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- 12 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 13 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize dust generations.
- 14 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 15 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.

Signature Not Verified

Digitally signed by Khem Chand
Gupta
Date: 2022.12.19 17:15:42 IST
Reason: Self Attested
Location:





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Order No 2022-2023/Mines/10677

Date: 19/12/2022

Unit Id : 5,605

- 16 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/regulation or order of MoEF&CC and/or any Court/Tribunal time to time.
- 17 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.
- 18 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 19 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 20 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 21 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 22 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 23 That the lease shall not intersect the ground water table without permission of CGWA.
- 24 This consent shall be subject to validity of mining lease.
- 25 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 26 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Acts.
- 27 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified

Digitally signed by Khem Chand
Gupta
Date: 2022.12.19 17:15:42 IST
Reason: Self Attested
Location:





Head Office (Mines)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No F(Mines)/Bundi(Bundi)/1(1)/2009-2010/4954-4958

Order No 2022-2023/Mines/10677

Date: 19/12/2022

Unit Id : 5,605

28 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

29 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

(A): Copy To:-

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bundi-please carryout inspection and monitoring of the unit, within one month and send report
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Bundi-To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments.
- 4 Master File .

(B):

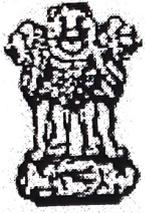
- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan,Jhalana InstitutionalArea,Jaipur/DCF(WL),Bundi, To inform that this consent has been issued from the environmental angle only,and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines

Signature Not Verified

Digitally signed by Khem Chand
Gupta
Date: 2022.12.19 17:15:42 IST
Reason: SelfAttested
Location:





सत्यमेव जयते

राजस्थान राज-पत्र
विशेषांक

RAJASTHAN GAZETTE
Extraordinary

साधिकार प्रकाशित

Published by Authority

आषाढ 18, सोमवार, शाके 1934-जुलाई 9, 2012
Asadha 18, Monday, Saka 1934- July 9, 2012

भाग 4 (ग)

उप-खण्ड (II)

राज्य सरकार तथा अन्य राज्य प्राधिकारियों द्वारा जारी किये गये
कानूनी आदेश तथा अधिसूचनाएं।

वन विभाग
अधिसूचनाएं

जयपुर, जुलाई 6, 2012

एस. ओ. 65:- राज्य सरकार वन्यजीव (सुरक्षा) अधिनियम, 1972 (1972 का केंद्रीय अधिनियम संख्या 53) की धारा 38 V की शक्तियों का प्रयोग करते हुए सम्बद्ध ग्राम सभा एवं विशेषज्ञ समिति से परामर्श उपरांत एतद् द्वारा इस विभाग की समसंख्यक अधिसूचना दिनांक 28-12-2007 से अधिसूचित रणथम्भौर व्याघ्र आरक्षित (Tiger Reserve) के क्रान्तिक व्याघ्र निवासी क्षेत्र (Critical Tiger Habitat) के चारों ओर नीचे अनुसूची - I में वर्णित वन एवं राजस्व क्षेत्र, जिसकी सीमाएं अनुसूची - II में वर्णित हैं, जहां क्रान्तिक व्याघ्र निवास की समग्रता और व्याघ्र प्रजातियों के लिए पर्याप्त विवरण को सुनिश्चित करने के लिए न्यूनतम मात्रा में निवास संरक्षण अपेक्षित है, जिसका उद्देश्य वन्यजीव और मानव क्रियाकलाप के बीच स्थानीय व्यक्तियों के जीविकोपार्जन, विकास, सामाजिक और सांस्कृतिक अधिकारों की सम्यक् मान्यता के साथ सह अस्तित्व का संवर्धन करना है, को बफर क्षेत्र घोषित करती है। जिसे भविष्य में 'रणथम्भौर व्याघ्र आरक्षित के मध्यवर्ती क्षेत्र (Buffer area)' के रूप में जाना जावेगा।

अनुसूची - I
जिला रावाई माधोपुर
वन क्षेत्र

क्र. सं.	वनखण्ड का नाम	वन मंडल	वन का प्रकार	क्षेत्रफल (हेक्टर)
1	2	3	4	5
1	ओलवास निवासी	उप वन संरक्षक कोर बाघ परि.	आरक्षित वन	555.00

1	2	3	4	5
2.	श्यामोली बिलोली 82 ए	उप वन संरक्षक सामाजिक वानिकी	आरक्षित वन	366.16
3.	श्यामोली बिलोली 82 बी	उप वन संरक्षक सामाजिक वानिकी	आरक्षित वन	199.94
4.	रवाजना डूंगर मेन	उप वन संरक्षक कोर बाघ परि.	संरक्षित वन	932.00
5.	रवाजना डूंगर ए	उप वन संरक्षक कोर बाघ परि.	संरक्षित वन	72.00
6.	सेवती घम्बल	उप वन संरक्षक कोर बाघ परि.	आरक्षित वन	4870.00
योग				6995.10

जिला सवाई माधोपुर

राजस्व क्षेत्र

क्र.सं.	तहसील	ग्राम पंचायत	ग्राम का नाम	क्षेत्रफल (हेक्टर)
1.	खंडार	डूंगरी	गद्दी, कालाखोहरा (तालरा)	148.00
2.	खंडार	डूंगरी	भावपुर	407.00
3.	खंडार	डूंगरी	खिदरपुर जादीन	787.63
4.	खंडार	नायपुर	सायटा	931.00
योग				2273.63

जिला बूंदी

वन क्षेत्र

क्र. सं.	वनखण्ड का नाम	वन मंडल	वन प्रकार	क्षेत्रफल (हेक्टर)
1	2	3	4	5
1.	बलवन	उप वन संरक्षक कोर बाघ परि एवं मण्डल वन अधिकारी बूंदी	आरक्षित वन	967.83
2.	पोलघटा	उप वन संरक्षक कोर बाघ परि.	संरक्षित वन	435.00
3.	तलवास	मण्डल वन अधिकारी बूंदी	आरक्षित वन	4277.48
4.	मोहनपुर	मण्डल वन अधिकारी बूंदी	आरक्षित वन	1777.58
5.	अरियाली करवर	मण्डल वन अधिकारी बूंदी	संरक्षित वन	1559.92
6.	गढवाला	मण्डल वन अधिकारी बूंदी	आरक्षित वन	949.41
7.	गाताजीवाला	मण्डल वन अधिकारी बूंदी	आरक्षित वन	440.06
8.	सालमदरा - ए	मण्डल वन अधिकारी बूंदी	संरक्षित वन	98.70
9.	सालमदरा - बी	मण्डल वन अधिकारी बूंदी	संरक्षित वन	139.19
10.	सालमदरा - सी	मण्डल वन अधिकारी बूंदी	संरक्षित वन	256.55

1	2	3	4	5
11.	सालमदरा - डी	मण्डल वन अधिकारी बूंदी	संरक्षित वन	177.72
12.	गेंडोली	मण्डल वन अधिकारी बूंदी	संरक्षित वन	1732.14
13.	कांकरा	मण्डल वन अधिकारी बूंदी	संरक्षित वन	1372.83
14.	लाखेरी	मण्डल वन अधिकारी बूंदी	संरक्षित वन	2435.18
15.	फौलाई	मण्डल वन अधिकारी बूंदी	संरक्षित वन	2438.89
16.	डोबरली	मण्डल वन अधिकारी बूंदी	संरक्षित वन	85.95
17.	बांकलिया महादेव	मण्डल वन अधिकारी बूंदी	संरक्षित वन	438.00
18.	रामनगर	मण्डल वन अधिकारी बूंदी	संरक्षित वन	38.02
योग				19620.45

जिला टोंक
वन क्षेत्र

क्र. सं.	वनखण्ड का नाम	वन मंडल	वन का प्रकार	क्षेत्रफल (हेक्टर)
1.	आमली ए	मण्डल वन अधिकारी टोंक	संरक्षित वन	903.47

मध्यवर्ती क्षेत्र (Buffer area) का विवरण

वन क्षेत्र में मध्यवर्ती क्षेत्र :	27519.02 हेक्टर
राजस्व क्षेत्र में मध्यवर्ती क्षेत्र :	2273.63 हेक्टर
कुल योग :	29792.65 हेक्टर

अनुसूची II

सीमा विवरण

खण्ड-1 रणथम्भौर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट के वनखण्ड 9-डी के मौजा सांवटा के दक्षिणी पूर्वी बिन्दु से प्रारम्भ होकर बनास नदी के अन्दर चलते हुए रणथम्भौर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र के वनखण्ड डांग दूध भात के मौजा भावपुर की पूर्वी सीमा एवं क्रिटीकल टाइगर हैबीटाट सीमा के मिलन बिन्दु तक। बाद क्रिटीकल टाइगर हैबीटाट सीमा लाइन के सहारे-सहारे वनखण्ड डांगदूधमात की दक्षिणी सीमा के साथ-साथ मौजा खिदरपुर जादीन की ढाणी महारू एवं क्रिटीकल टाइगर हैबीटाट के मिलन बिन्दु तक। इसके बाद मौजा खिदरपुर जादीन की ढाणी महारू की राजस्व सीमा से शुरू होकर बनास नदी के अन्दर उत्तर से दक्षिण की ओर ग्राम लालड़ा के क्रिटीकल टाइगर हैबीटाट क्षेत्र के मिलन बिन्दु तक। उसके पश्चात क्रिटीकल टाइगर हैबीटाट क्षेत्र के मौजा तालड़ा की

ढाणी गढी एवं कालाखोहरा के राजस्व क्षेत्र होते हुए मौजा सांवटा के प्रारम्भ बिन्दु तक।

- खण्ड-2 रणथम्बीर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र के वनखण्ड 9-ए के कम्पार्टमेंट 38 के पास ग्राम बस्सोकला के उत्तर बनास नदी के दूसरे किनारे पर स्थित वनखण्ड श्यामोली विलीली 82बी की सीमा होते हुए वनखण्ड श्यामोली विलीली 82ए के मौजा साकडा रघुवंटी चक विलीली की वन सीमा एवं सम्पूर्ण वनखण्ड क्षेत्र।
- खण्ड-3 रणथम्बीर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र के वनखण्ड 9-ए के कम्पार्टमेंट 38 के पास ग्राम बस्सोकला के उत्तर पश्चिम में स्थित वनखण्ड ओलवाडा निवाडी का सम्पूर्ण वन क्षेत्र।
- खण्ड-4 क्रिटीकल टाइगर हैबीटाट क्षेत्र के वनखण्ड 6-बी की लाइन के कम्पार्टमेंट 14 के पश्चिम में स्थित ग्राम हरिपुरा के पश्चिम से दक्षिण की ओर स्थित सम्पूर्ण वनखण्ड रवाजना डूंगर-मेन की सीमा एवं मौजा पांचोलास में स्थित इसे लगता हुआ स्थित वनखण्ड रवाजना डूंगर ए का सम्पूर्ण हिस्सा।
- खण्ड-5 रणथम्बीर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र के आरक्षित वनखण्ड आमली के कम्पार्टमेंट 2 के पश्चिम में वनखण्ड आमली-ए का सम्पूर्ण वन क्षेत्र जिसमें से (465 है. क्षेत्र डाइवर्जन) किया गया है।
- खण्ड-6 आरक्षित वनखण्ड मोहनपुरा के उत्तर पश्चिम में स्थित ग्राम बाबई के पास स्थित वनखण्ड रामनगर का सम्पूर्ण हिस्सा।
- खण्ड-7 आरक्षित वनखण्ड गढ़वाला की उत्तरी सीमा पर स्थित ग्राम इन्द्रगढ़, खेड़ली की सीमा से शुरू होकर गढ़वाला वनखण्ड की पश्चिमी सीमा के सहारे ग्राम मौजा कस्बा इन्द्रगढ़ एवं ग्राम गजपुरा की वन सीमा के सहारे चलते हुए वनखण्ड लाखेरी के कम्पार्टमेंट 6 के मिलन बिन्दु तक। वनखण्ड लाखेरी की पश्चिमी सीमा के कम्पार्टमेंट 6, 5, 4, 3, 1 मौजा सेरिया, हीरापुर, बांसी, कोटडी की वन सीमा के सहारे चलते हुए वनखण्ड कांकरा के कम्पार्टमेंट 8 के मिलन बिन्दु तक। वनखण्ड कांकरा के कम्पार्टमेंट 8 के पश्चिमी सीमा पर स्थित ग्राम नयागांव मुदली की वन सीमा के सहारे चलते हुए वनखण्ड गेंडोली के मिलन बिन्दु तक। वनखण्ड गेंडोली एवं वनखण्ड कांकरा के मिलन बिन्दु से प्रारम्भ होकर वनखण्ड गेंडोली की पश्चिमी सीमा पर स्थित ग्राम भाणपुर-बिच्छुलंका की वन सीमा के सहारे चलते हुए वनखण्ड फौलाई के मिलन बिन्दु तक। इसके बाद खण्ड फौलाई की दक्षिणी सीमा में स्थित ग्राम खटकड़, कुआगांव, खडीवास, फौलाई की वन सीमा के सहारे चलते हुए वनखण्ड गेंडोली के मिलन बिन्दु तक। वनखण्ड गेंडोली की दक्षिणी सीमा पर स्थित ग्राम गेंडोली से चलकर महुआ का देवजी मूथा होते हुए वनखण्ड कांकरा के मिलन बिन्दु तक। वनखण्ड कांकरा के दक्षिण में स्थित ग्राम डांगर से उत्तराणा,

बुदेल, गुडहेल, कांकरा, चमावली होते हुए लाखेरी वनखण्ड के मिलन बिन्दु तक। लाखेरी वनखण्ड की दक्षिणी सीमा पर स्थित ग्राम चमावली से पूर्व में हन्ते हुए ग्राम लाखेरी, भावुरा, लोनाता की वन सीमा के सहारे होते हुए वनखण्ड गढवाला के मिलन बिन्दु तक। आरक्षित वनखण्ड गढवाला के दक्षिण में स्थित ग्राम लोनावा होते हुए वनखण्ड सालमदरा ए की दक्षिणी पूर्वी सीमा होते पुनः ग्राम अणघोरा के पास आरक्षित वनखण्ड गढवाला के मिलन बिन्दु तक। बाद आरक्षित वनखण्ड गढवाला की वन सीमा होते हुए उत्तर में स्थित ग्राम इन्द्रगढ खैडली के प्रारम्भ बिन्दु तक।

खण्ड-8 आरक्षित वनखण्ड मोहनपुरा के पश्चिम में स्थित ग्राम आजाद नगर के पारा वनखण्ड की वन सीमा से शुरू होकर आरक्षित वनखण्ड मोहनपुरा के पश्चिम में स्थित ग्राम मोहनपुरा, फतेपुरा और जयनगर होते हुए आरक्षित वनखण्ड माताजीवाला के कोट (वर्तमान में टोल प्लाजा पर) स्थित मिलन बिन्दु तक। बाद आरक्षित वनखण्ड माताजीवाला की उत्तरी पश्चिमी वन सीमा पर चलते हुए ग्राम खालपुरा एवं जयनगर की सीमा के लगते हुए आरक्षित वनखण्ड अरियाली बुढकरवर के कम्पार्टमेंट 6 के मिलन बिन्दु तक। बाद आरक्षित वनखण्ड अरियाली बुढकरवर के कम्पार्टमेंट 6 की पश्चिमी सीमा से शुरू होकर कम्पार्टमेंट 6, 5, 4, 3, 2, 1 जो कि वन सीमा बनाती है के सहारे आरक्षित वनखण्ड तलवास के मिलन बिन्दु तक। बाद आरक्षित वनखण्ड तलवास के पश्चिम से दक्षिण की ओर कम्पार्टमेंट 9, 9, 7, 5, 4, 3, 2, 1 की वन सीमा के सहारे रामगढ विषधारी अभयारण्य के वनखण्ड पीपलिया माणक चौक के मिलन बिन्दु तक। बाद आरक्षित वनखण्ड तलवास के दक्षिणी सीमा से होते हुए कम्पार्टमेंट 19, 20, 21, 22, 23, 24 की पूर्वी सीमा जो कि वन सीमा है के सहारे वनखण्ड अरियाली बुढकरवर के कम्पार्टमेंट 5 पर स्थित मिलन बिन्दु तक। बाद वनखण्ड अरियाली बुढकरवर के कम्पार्टमेंट 5 की पूर्वी सीमा से उत्तर की ओर चलते हुए कम्पार्टमेंट 7 पर स्थित माताजीवाला वनखण्ड के मिलन बिन्दु तक। बाद आरक्षित वनखण्ड माताजीवाला की पूर्वी सीमा होते हुए कोट (वर्तमान में टोल प्लाजा पर) स्थित मिलन बिन्दु तक। बाद वनखण्ड मोहनपुरा की पूर्वी एवं उत्तरी सीमा होते हुए प्रारम्भ बिन्दु तक।

खण्ड-9 आरक्षित वनखण्ड गढवाला के पूर्व में ग्राम विशनपुरा में स्थित वनखण्ड सालमदरा बी एवं इससे मिलते हुए वनखण्ड सालमदरा डी जिसकी सीमाए मौजा भाण्डगंवार, लाखेरी बालापुरा है के सम्पूर्ण हिस्सा।

खण्ड-10 रणधामीर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र से लगते हुए वनखण्ड गाजीपुर के कम्पार्टमेंट 5 से एवं वनखण्ड पोलघटा के कम्पार्टमेंट 1 के चाकल नदी स्थित मिलन बिन्दु से प्रारम्भ होकर वनखण्ड पोलघटा के कम्पार्टमेंट 1, 2, 3 की पश्चिमी

सीमाएँ होते हुए वनखण्ड बलवन के कम्पार्टमेंट 4 के मिलन बिन्दु तक वहीं से आरक्षित वनखण्ड बलवन के कम्पार्टमेंट 4 की पश्चिमी सीमा होते हुए वनखण्ड बांकलिया महादेव की पश्चिमी सीमा के सहारे चलते हुए पुनः आरक्षित वनखण्ड के कम्पार्टमेंट 5 स्थित मिलन बिन्दु तक। बाद वनखण्ड बलवन के कम्पार्टमेंट संख्या 5 की दक्षिणी सीमा होकर चलते हुए कम्पार्टमेंट संख्या 4 की पूर्वी सीमा के सहारे चलते हुए वनखण्ड सात्मदरा सी के मिलन बिन्दु तक। बाद वनखण्ड सात्मदरा सी की दक्षिणी पूर्वी सीमा पर चलते हुए उत्तर की ओर आरक्षित वनखण्ड बलवन के कम्पार्टमेंट संख्या 2 के मिलन बिन्दु तक। बाद वनखण्ड बलवन के कम्पार्टमेंट संख्या 2, 1 की पूर्वी सीमा होते हुए क्रिटीकल टाइगर हैबीटाट के आरक्षित वनखण्ड पापडा के कम्पार्टमेंट संख्या 8 के मिलन बिन्दु तक। बाद क्रिटीकल टाइगर हैबीटाट वनखण्ड पापडा के कम्पार्टमेंट 8, 7 एवं 4 की दक्षिणी सीमा के सहारे चलते हुए वनखण्ड पोलघटा के कम्पार्टमेंट संख्या 1 के क्रिटीकल टाइगर हैबीटाट से चाकल नदी में स्थित मिलन बिन्दु एवं प्रारम्भ बिन्दु तक।

खण्ड-11 रणथम्भौर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र से लगते हुए वनखण्ड बलवन के कम्पार्टमेंट संख्या 2 के पूर्वी दिशा में स्थित वनखण्ड डोबरली का सम्पूर्ण हिस्सा।

खण्ड-12 रणथम्भौर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट के वनखण्ड किला खण्डार के पूर्व में स्थित आरक्षित वनखण्ड सेवती चम्बल का सम्पूर्ण रकबा इस वनखण्ड के पूर्वी दिशा में चम्बल नदी एवं दक्षिण दिशा में बनास नदी इसकी सीमा बनाती है।

प. 1(63)वन/2017

जयपुर, दिनांक: 26 MAY 2022

अधिसूचना

वन्य जीव (संरक्षण) अधिनियम 1972 (1972 का केन्द्रीय अधिनियम संख्या 53) की धारा 38ब द्वारा प्रदत्त शक्तियों का प्रयोग करते हुये, राज्य सरकार यह राय होने पर कि लोकहित में ऐसा किया जाना समीचीन है, राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण एवं राष्ट्रीय वन्य जीव मण्डल के अनुमोदन के उपरान्त इस विभाग की पूर्व अधिसूचना क्रमांक एफ.3(34)वन/2007 जयपुर, दिनांक: 06.07.2012 द्वारा अधिसूचित रणथाम्बौर व्याघ्र आरक्षित (Tiger Reserve) के बफर क्षेत्र में परिवर्तन (Alteration) करते हुये नीचे उल्लेखित अनुसूची-I में वर्णित क्षेत्र को उक्त व्याघ्र आरक्षित (Tiger Reserve) के बफर क्षेत्र से एतद्द्वारा विमुक्त (Denotify) करती है तथा उक्त व्याघ्र आरक्षित (Tiger Reserve) के बफर की सीमाएँ नीचे उल्लेखित अनुसूची-II के अनुसार होगी:-

अनुसूची-I

विमुक्त किये जाने वाले क्षेत्र का विवरण

क्र.सं.	वन खण्ड का नाम	ग्राम	खसरा नम्बर	विमुक्त किये जाने वाला रकबा (हेक्टर में)
1	लाखेरी	चमावली	4	0.10
2			5	4.00
3			7	3.50
4			8	2.70
5			9	20.00
योग				30.30
6	कांकरा	कांकरा	1	13.30
7			2	3.00
8			3	1.07
9			4	2.32
10			5	0.23
11			6	8.40
12			6/907	7.60
13			7	0.10
14			8	9.40
15			9	2.46
16			10	1.10
17			11	0.90
18			12	0.82
19			13	0.45
20			14	0.24
21			17	0.50
22			42	8.54
23			75	0.10
24			83	14.90
25			175/914	3.40

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26			175	7.10
योग				75.61
27	कांकरा	उतराना	1	7.38
28			2	25.54
29			3	1.65
30			61	0.90
31			62	4.90
32			63	2.04
33			64	21.00
34			65	1.40
35			66	7.60
36			82	0.35
37			85	0.91
38			86	0.01
39			87	0.54
40			88	0.15
41			89	0.21
42			91	0.23
43			96	0.27
44			97	0.13
45			103	1.65
46			104	0.16
47			105	0.07
48			106	0.39
49			107	3.26
50			108	0.35
51			108/1217	0.26
52			109	0.35
53			110	0.95
54			111	0.30
55			112	0.06
56			113	0.25
57			114	1.35
58			115	7.03
59			116	1.43
60			117	2.62
61			120	2.57
62			121	0.28
63			124	1.12
योग				99.66
64	कांकरा	बूढेल	1	12.70
65			2	23.70
66			3	3.30
67			4	1.90
68			6	4.40
69			7	1.60
योग				47.60
70	गेण्डोली	डांगरहेडी	2	17.40

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71			3	15.10
72			4	12.70
73			5	2.31
74			6	6.80
75			7	5.73
76			8	0.30
77			9	0.43
78			10	0.36
79			11	0.07
80			12	0.23
81			13	0.11
82			14	0.28
83			15	0.13
84			16	0.20
85			17	0.21
86			18	1.30
87			19	0.47
88			20	0.36
89			21	35.50
90			22	1.10
91			23	2.70
92			25	0.03
93			26	0.02
94			27	38.80
95			29	14.30
96			30	0.20
97			31	0.20
98			32	16.20
योग				173.54
99	गेण्डोली	महुआ	1	0.30
100			2	4.10
101			3	0.08
102			4	0.30
103			5	0.40
104			7	0.12
105			8	0.03
106			9	0.10
107			10	0.10
108			11	0.10
109			12	0.10
110			13	0.28
111			14	0.40
112			15	0.08
113			16	1.20
114			17	1.00
115			18	0.95
योग				9.64
बफर से बाहर निकाला गया कुल क्षेत्रफल				436.35

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अनुसूची-II

अधिसूचना क्रमांक एफ.3(34)वन/2007 जयपुर दिनांक 06.07.2012 की अनुसूची -II में अंकित सीमा विवरण के खण्ड संख्या 1, 2, 3, 4, 5, 6, 8, 9, 10, 11 व 12 की सीमाएँ यथावत रखते हुए खण्ड संख्या 7 की सीमा को निम्नलिखित विवरण से प्रतिस्थापित किया जायेगा।

खण्ड-7 आरक्षित वन खण्ड गढ़वाला की उत्तरी सीमा पर स्थित ग्राम इन्द्रगढ़, खेड़ली की सीमा से शुरू होकर गढ़वाला वनखण्ड की पश्चिमी सीमा के सहारे ग्राम मौजा कस्बा इन्द्रगढ़ एवं ग्राम गजपुरा की वन सीमा के सहारे चलते हुए वनखण्ड लाखेरी के कम्पार्टमेंट 6 के मिलन बिन्दु तक। वनखण्ड लाखेरी की पश्चिमी सीमा के कम्पार्टमेंट 6, 5, 4, 3, 1 मौजा सेरिया, हीरापुर, बांसी, कोटडी की वन सीमा के सहारे चलते हुए वनखण्ड कांकरा के कम्पार्टमेंट 8 के मिलन बिन्दु तक। वनखण्ड कांकरा के कम्पार्टमेंट 8 के पश्चिमी सीमा पर स्थित ग्राम नयागांव मुदली की वन सीमा के सहारे चलते हुए वनखण्ड गेंडोली के मिलन बिन्दु तक। वनखण्ड गेंडोली एवं वनखण्ड कांकरा के मिलन बिन्दु से प्रारम्भ होकर वनखण्ड गेंडोली की पश्चिमी सीमा पर स्थित ग्राम माणपुर-बिच्छुलंका की वन सीमा के सहारे चलते हुए वनखण्ड फौलाई के मिलन बिन्दु तक। इसके बाद खण्ड फौलाई की दक्षिणी सीमा में स्थित ग्राम खटकड़, कुआगांव, खडीवारा, फौलाई की वन सीमा के सहारे चलते हुए वनखण्ड गेंडोली के मिलन बिन्दु तक।

वनखण्ड गेंडोली की दक्षिणी सीमा पर स्थित ग्राम गेंडोली से चलकर ग्राम महुआ व गुथा के बीच की ग्राम सीमा पर ग्राम महुआ में स्थित DGPS बिन्दु के संख्या 25 तक। इस बिन्दु से, ग्राम महुआ के खसरा संख्या 5, 7, 11, 12 व 13 से होते हुये सीधी रेखा में ग्राम महुआ के खसरा संख्या 14 में स्थित DGPS बिन्दु संख्या 24 तक। इस बिन्दु से ग्राम महुआ के खसरा संख्या 15, 17 व 16 से होते हुये सीधी रेखा में DGPS बिन्दु संख्या 23 तक। इस बिन्दु से ग्राम डांगाहेडी के खसरा संख्या 2 व 3 से होते हुये खसरा संख्या 4 में स्थित DGPS बिन्दु संख्या 22 तक व आगे सीधी रेखा में इसी खसरे में DGPS बिन्दु संख्या 21 व 20 तक। इस बिन्दु संख्या से ग्राम डांगाहेडी के खसरा संख्या 5 व 6 से सीधी रेखा में होते हुये खसरा संख्या 21 में स्थित DGPS बिन्दु 19 तक। आगे डांगाहेडी ग्राम के खसरा संख्या 22 से होते हुये खसरा संख्या 27 में स्थित DGPS बिन्दु 18 तक। आगे डांगाहेडी ग्राम के खसरा संख्या 23 में स्थित DGPS बिन्दु संख्या 17 व डांगाहेडी ग्राम के खसरा संख्या 29 व 30 से सीधी रेखा में होते हुये खसरा संख्या 32 में स्थित DGPS बिन्दु 16 तक। इस बिन्दु से ग्राम बुडैल के खसरा संख्या 1 से सीधी रेखा में होते हुये खसरा संख्या 2 में स्थित DGPS बिन्दु संख्या 15 से DGPS बिन्दु संख्या 14 एवं DGPS बिन्दु संख्या 13 तक। इस बिन्दु से ग्राम बुडैल के खसरा संख्या 1 से सीधी रेखा में होते हुए ग्राम उतराना के खसरा संख्या 64 में स्थित DGPS बिन्दु संख्या 12 तक एवं वहां से सीधी रेखा में खसरा संख्या 62 में स्थित DGPS बिन्दु संख्या 11 तक। इस बिन्दु से ग्राम उतराना के खसरा संख्या 62 से सीधी रेखा में होते हुये खसरा संख्या 64 में स्थित DGPS बिन्दु संख्या 10 तक। यहां से ग्राम उतराना के खसरा संख्या 63 में स्थित DGPS बिन्दु संख्या 9 व आगे सीधी रेखा में ग्राम उतराना के खसरा संख्या 2 में स्थित DGPS बिन्दु संख्या 8, 7 व 6 तक। इस बिन्दु से सीधी रेखा में ग्राम उतराना के खसरा संख्या 1 में स्थित DGPS बिन्दु संख्या 5 व आगे सीधी रेखा में ग्राम कांकरा डूंगर के खसरा संख्या 8 में स्थित DGPS बिन्दु संख्या 4 तक। यहां से सीधी रेखा में ग्राम कांकरा डूंगर के खसरा संख्या

शासन सचिव
वन विभाग
शासन सचिवालय, जयपुर

6/907 में स्थित DGPS बिन्दु संख्या 3 व आगे सीधी रेखा में ग्राम कांकरा दुंगर के खसरा संख्या 5, 2, 83 व 175/194 तथा ग्राम चमोवली के खसरा संख्या 8, 7 व 5 से सीधी रेखा में होते हुये ग्राम चमोवली के खसरा संख्या 4 में स्थित DGPS बिन्दु संख्या 2 तक। यहां से सीधी रेखा में ग्राम चमोवली के खसरा संख्या 5 की पश्चिमी सीमा पर स्थित DGPS बिन्दु संख्या 1 तक।

चमोवली से ग्राम लाखेरी, भावुरा, लोनाता की वन सीमा के सहारे होते हुए वनखण्ड गढवाला के मिलन बिन्दु तक। आरक्षित वनखण्ड गढवाला के दक्षिण में स्थित ग्राम लोनावा होते हुए वनखण्ड सालमदरा ए की दक्षिणी पूर्वी सीमा होते पुनः ग्राम अणघोरा के पास आरक्षित वनखण्ड गढवाला के मिलन बिन्दु तक। बाद आरक्षित वनखण्ड गढवाला की वन सीमा होते हुए उत्तर में स्थित ग्राम इन्द्रगढ खेडली के प्रारम्भ बिन्दु तक।

सीमा विवरण में वर्णित DGPS बिन्दु 1 से 25 का विवरण निम्न अनुसार है:-

S. No	UTM Values		Latitude			Longitude			Village
	X	Y	De g	Min	Sec	Deg	Min	Sec	
1	615266.1434	2837041.8131	25	38	47.52	76	8	53.91	Chamovali
2	615189.7689	2837122.0260	25	38	50.22	76	8	51.19	Chamovali
3	613284.3348	2835337.2340	25	37	52.71	76	7	42.29	Kankra Dungar
4	612893.0061	2835026.3980	25	37	42.71	76	7	28.19	Kankra Dungar
5	612569.9392	2834785.8650	25	37	35.01	76	7	16.51	Utrana
6	612295.9987	2834496.7630	25	37	25.71	76	7	6.49	Utrana
7	612158.7801	2834359.7340	25	37	21.31	76	7	1.71	Utrana
8	612071.5756	2833940.4530	25	37	7.61	76	6	58.39	Utrana
9	611892.9194	2833671.8789	25	36	59.01	76	6	51.91	Utrana
10	611786.2376	2833462.0078	25	36	52.21	76	6	48.01	Utrana
11	611939.4809	2833387.9570	25	36	49.71	76	6	53.51	Utrana
12	611701.3433	2833154.6270	25	36	42.21	76	6	44.91	Utrana
13	610378.2945	2832245.4946	25	36	13.01	76	5	57.19	Budel
14	610222.9593	2832046.5051	25	36	6.59	76	5	51.57	Budel
15	610085.5588	2831951.6745	25	36	3.54	76	5	46.62	Budel
16	609530.4981	2831617.6924	25	35	52.84	76	5	26.62	Dangahedi
17	608942.0746	2831284.8002	25	35	42.17	76	5	5.43	Dangahedi
18	608136.5463	2830833.2221	25	35	27.71	76	4	36.43	Dangahedi
19	607542.6147	2830501.1197	25	35	17.07	76	4	15.04	Dangahedi
20	606126.0693	2829795.7633	25	34	54.51	76	3	24.07	Dangahedi
21	605841.0270	2829630.3569	25	34	49.21	76	3	13.81	Dangahedi
22	605661.0697	2829586.8358	25	34	47.84	76	3	7.34	Dangahedi
23	605016.9868	2829166.8513	25	34	34.36	76	2	44.14	Mahua
24	605238.1980	2828666.4332	25	34	18.03	76	2	51.93	Mahua
25	604407.4142	2828181.8053	25	34	2.49	76	2	22.02	Mahua

राज्यपाल की आज्ञा से,


(बी. प्रवीण)
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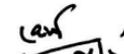
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. प्रमुख सचिव, महामहिम राज्यपाल महोदय, राजस्थान जयपुर।
2. प्रमुख सचिव, माननीय मुख्यमंत्री महोदय, राजस्थान जयपुर।
3. समस्त विशिष्ट सहायक सचिव/निजी सचिव, मंत्रीगण/राज्यमंत्रीगण, राजस्थान जयपुर।
4. विशेषाधिकारी, मुख्य सचिव राजस्थान जयपुर।
5. समस्त अतिरिक्त मुख्य सचिव/प्रमुख शासन सचिव, राजस्थान जयपुर।
6. पुलिस महानिदेशक, राजस्थान जयपुर।
7. सचिव, राजस्थान विधानसभा, जयपुर।
8. प्रधान मुख्य वन संरक्षक (हॉफ), राजस्थान, जयपुर।
9. प्रधान मुख्य वन संरक्षक, वन बन्दोबस्त एवं कार्य आयोजना, अरावली भवन, जयपुर।
10. अति. प्रधान मुख्य वन संरक्षक एवं मुख्य वन्य जीव प्रतिपालक राज0 जयपुर को प्रति संलग्न कर लेख है कि उक्त अनुमोदित अधिसूचना को REAMS के माध्यम से E-Gazette में प्रकाशित करवाने का श्रम करावें। साथ ही राजस्व रिकॉर्ड व व विभाग के रिकॉर्ड के मिलान से यदि कोई अन्य भिन्नता पाई जाती है तो नियमानुसार उचित प्रस्ताव सक्षम स्वीकृति हेतु भिजवाने का कष्ट करे।
11. संभागीय आयुक्त, भरतपुर/कोटा/अजमेर।
12. संभागीय मुख्य वन संरक्षक, कोटा/अजमेर/भरतपुर।
13. मुख्य वन संरक्षक, वन्यजीव, कोटा/भरतपुर।
14. मुख्य वन संरक्षक एवं क्षेत्र निदेशक, बाघ परियोजना सवाई माधोपुर।
15. जिला कलेक्टर बून्दी/सवाई माधोपुर/करौली।
16. उप वन संरक्षक, सवाई माधोपुर/बून्दी/करौली/टोंक।
17. उप वन संरक्षक बाघ परियोजना सवाई माधोपुर/करौली।
18. संसदीय कार्य विभाग।


शासन सचिव

प्रतिलिपि:--निम्न को भी सूचनार्थ प्रेषित कर लेख है कि अधिसूचना के विमुक्त किये गये भूमि का राजस्व रिकॉर्ड में उपलब्ध क्षेत्रफल के अनुसार जारी किया गया है:-

1. सचिव, पर्यावरण एवं वन मंत्रालय भारत सरकार, सी0जी0ओ0 कॉम्पलेक्स, लोदी रोड़, नई दिल्ली।
2. महानिरीक्षक, वन्यजीव भारत सरकार, पर्यावरण एवं वन मंत्रालय वन एवं वन्यजीव विभाग, नई दिल्ली।
3. निदेशक, भारतीय वन्यजीव संस्थान, पोस्ट बॉक्स नं0-18 चन्द्रबनी, देहरादून।
4. सदस्य सचिव, राष्ट्रीय बाघ संरक्षण प्राधिकरण, प्रथम तल एन.बी.सी.सी, भीष्म पितामह मार्ग, नई दिल्ली।


शासन सचिव



राजस्थान-सरकार
कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, कोटा
खनिज भवन, प्लॉट नम्बर 3, टैगोर नगर, रावतभाटा रोड़, कोटा
E mail - mc.kota@rajasthan.gov.in



क्रमांक:- खअ/कोटा/सीसी/प्रधान/एम.एल. नं. (4/1972)/2023/1887 दिनांक:-25/04/2023

प्रेषित:- श्रीमान् जिला कलक्टर महोदय,

जिला बून्दी (राज0)।

विषय:- माननीय राष्ट्रीय हरित प्राधिकरण, सेन्द्रल जोन बेन्च, भोपाल द्वारा OA No. 19/2023 Devidas Khatri vs State of Rajasthan & Ors में पारित आदेश दिनांक 13.03.2023 के सम्बन्ध में।

प्रसंग:- श्रीमान् का पत्र क्रमांक NGT/2023/143-145 दिनांक 12.04.2023 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि खननपट्टा संख्या 4/1972 (1/1992) वास्ते खनिज लाईम स्टोन (सीमेन्ट ग्रेड) क्षेत्रफल 1516.88 हैक्टर निकट ग्राम लाखेरी, तहसील इन्द्रगढ़, जिला बून्दी (राज0) में मैसर्स ए.सी.सी. लिमिटेड लाखेरी सीमेन्ट वर्क्स के पक्ष में स्वीकृत होकर प्रभावशील है।

माननीय राष्ट्रीय हरित प्राधिकरण, सेन्द्रल जोन बेन्च, भोपाल द्वारा OA No. 19/2023 Devidas Khatri vs State of Rajasthan & Ors में पारित आदेश दिनांक 13.03.2023 के क्रम में श्रीमान् के प्रासंगिक पत्र दिनांक 12.04.2023 से उक्त खननपट्टा क्षेत्र में अवैध खनन के सम्बन्ध में रिपोर्ट हेतु निर्देशित किया गया, जिसके क्रम में कार्यालय के तकनीकी कर्मचारियों द्वारा उक्त खननपट्टा क्षेत्र का मौका देखा जाकर रिपोर्ट कार्यालय में आदिनांक 19.04.2023 को प्रस्तुत की जिसके अनुसार खननपट्टाधारी मैसर्स ए.सी.सी. लिमिटेड द्वारा अपने स्वीकृत क्षेत्र में ही खनन कार्य किया जा रहा है। वक्त निरीक्षण किसी प्रकार का अवैध खनन होना नहीं पाया गया है।

रिपोर्ट वास्ते अग्रिम कार्यवाही हेतु प्रेषित है।

भवदीय,

21/3
25.4.2023

(राजेन्द्र भट्ट)

सहायक खनि अभियन्ता,
कोटा

क्रमांक:- खअ/कोटा/सीसी/प्रधान/एम.एल. नं. (4/1972)/2023/1888-89 दिनांक:-25/04/2023
प्रतिलिपि निम्न को वास्ते सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. डी.सी.एफ., रामगढ़ विषधारी टाईगर रिजर्व, बून्दी।
2. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, बून्दी।

21/3
25.4.2023

सहायक खनि अभियन्ता,
कोटा